

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. I

CENTRAL SALES TAX APPEAL NO. 83 OF 2016

(Arising out of order dated 18.03.2016 passed by the Maharashtra Sales Tax Tribunal at Mumbai in VAT Second Appeal No. 160 of 2013 and VAT Appeal No. 411 of 2014)

1. State of Maharashtra

....Appellant

Through Commissioner of Sales Tax,
5th Floor, Vikrikar Bhavan, Mazgaon,
Mumbai- 400010

VERSUS

2. M/s Thyssenkrupp Electrical Steel India Pvt. Ltd.

Village Vadivarhe, Taluka Igatpuri,
Nasik - 422403 (Maharashtra)

3. Maharashtra Sales Tax Tribunal

7th Floor, Vikrikar Bhavan, Mazgaon,
Mumbai- 400010

4. State of Delhi

Through Commissioner of Trade & Taxes,
3rd Floor, Vyapar Bhavan,
I.P. Estate, New Delhi- 110002

5. State of Madhya Pradesh

Through Commissioner of Commercial Taxes,
Moti Bunglow Compound, M.G. Road,
Indore- 452001 (M.P.)

6. State of Haryana

Through Excise & Taxation Commissioner,
Vanjiya Bhavan, Plot No. I-3
Sector-5, Panchkula- 134109

7. State of Karnataka

Through Commissioner of Commercial Taxes
1st Floor, VTK-1, Kalidasa Road,
Gandhinagar, Bangalore- 560009

8. State of Tamil Nadu

Through Commissioner of Commercial Taxes,
Ezilagham, Chepauk,
Chennai-600005

9. State of Andhra Pradesh

Through Commissioner of Commercial Taxes,
C.T. Complex, Nampally,
Hyderabad- 500001

10. State of Gujarat

..... Respondents

Through Commissioner of Sales Tax,
Rajya Kar Bhavan, Ashram Road,
Ahmedabad- 380009

APPEARANCE:

Ms. Rama Ahluwalia, advocate for the State of Maharashtra
Shri S.C. Vaidyanathan, advocate for the respondent
Shri M.L. Garg and Ms. Rupanshi, advocate for the Government of NCT Delhi
Ms. Saumya Sinha and Ms. Pritha Srikumar, advocates for the State of Karnataka

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 29.11.2024

FINAL ORDER NO. 59744/2024**JUSTICE DILIP GUPTA :**

Ms. Rama Ahluwalia, learned counsel appearing for the State of Maharashtra has stated that she has received instructions from the State of Maharashtra not to press the appeal since the Company has settled the matter.

2. Shri S.C. Vaidyanathan, learned counsel for respondent no.1 has no objection. The appeal is, therefore, dismissed as withdrawn.

(Dictated & pronounced in the open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**